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NOTIFICATION

New Delhi, the 28th August, 2009

G.S.R. 613(E).—In exercise of the powers conferred by clause (d) of sub-section (2) of Section 63 read with sub-section (1) of Section 14 of the Competition Act, 2002 (12 of 2003), the Central Government hereby makes the following rules to amend the Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Rules, 2003, namely:—

1. Short title and commencement.—(1) These rules may be called the Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Second Amendment Rules, 2009.

(2) These rules shall come into force with effect from the date of their publication in the Official Gazette.

2. In Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Rules, 2003, in rules 7, 8 and 9, for the words “as applicable to officers of the Central Government in Apex Grade (rupees eighty thousand—fixed)” in the case of Chairperson and Grade Pay of rupees twelve
thousand in the pay Band 4 (Rupees 37400-67000) in the case of Members," wherever they occur, the following shall be substituted, namely:

"as are prescribed for the Secretary to the Government of India."

[F. No. 5/5/2003-IGC/CS]

AVINASH K. SRIVASTAVA, Jt. Secy.

Note.—The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide G.S.R. 784(E), dated 6th October, 2003 and were amended vide G.S.R. 136(E), dated 27th February, 2009 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i).